

(9)

Affidavit to be Furnished by the candidate alongwith Nomination Form
Before the Returning Officer
For election to(name of the House),
FromConstituency (Name of the Constituency)

I, Arun Singh, son/daughter/wife of Parshu Ram Singh,
 Aged 61, years, resident of Vill. Arjap Patti, Bhawani Singhpur, Sohna (mention full postal address), a candidate at the Election, do hereby solemnly affirm and state on oath as under:
 (Strike out whichever is not applicable)

(1) I am a candidate set up by (name of the political party) / am contesting as an independent candidate.

(2) Details of PAN and status of filing of Income tax return:

SL No.	Name	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Ir Tax Return Rupees)
1.	Self	EOTPST109R	9091-2022	4,30,000/-
2.	Spouse			
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/are pending against me in which cognizance has been taken by the court

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	1) Kankal P.S cases - 60/2000, 61 - 147, 353, 564, 224, 225, 406 T.P.C 2) Kankal P.S case No. 1CO/11, 61 - 147, 149, 323, 343, 342, 336, 427, 353, 198 T.P.C
(b)	Name of the court, Case No. and Date of order taking cognizance :	1) T.M 1st class - Bikramgarh 2) Special Court (M.P. & MLA) Sasaram
(c)	Details of Appeal(s) / Application(s) for revision (if any) filed against the above order(s) :	144.

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	None
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	None

(e) Punishment imposed:	NO
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(5) That I give herewith below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme Name of Bank/ Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Dependent, here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self Arun Singh	Spouse Asmit Devi	Dependent-1	Dependent-2	Depen
(i)	Cash in hand	Rs. 115,000/-	Rs. 38,500/-			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	1. SBI Bikaner w/standing Rm 1000/- 1083 94-651936 Rs. 4535.970/- 2. Canara Bank P/H Rm. 41017010 9445. Rs. 31520/- 3. Canara Bank Rm. 410170100 6747. Rs. 10353.260/-				
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.					
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and Investment in any Financial Instrument in Post office or Insurance Company and the amount	Dairy Atta 1kg Upto 2 kg - Pkt. 1kg 02 96050 385/- R. 14731/-				
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.					
(vi)	Motor Vehicles/Aircrafts/Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scorpio model 9021. Maruti L- Mahindra - 1998/9				
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)		Gold 54 gm - 3,200/- Silver 200 gm - 10,000/-			

31/07/2022,

(viii)	Any other assets such as value of Claims/interest				
(ix)	Gross Total value	20,40,512.15			

B. Details of Immoveable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
 2. Each land or building or apartment should be mentioned separately in this format.)

S. No.	Description	Self Khata Area	Spouse Area	Dependent-1	Dependent-2
(i)	Agricultural Land: Location(s) Survey number(s)	117 115 114	0.15 Acre 6.09 3.79		
	Area (Total measurement in acres)	KHATA - 1378, 141, 641, 1392, 030	1378, 141, 641, 1392, 030 - 2.45 Dec.		
	Whether inherited property (Yes or NO)	Yes			
	Date of purchase in case of self acquired property				
	Cost of Land (in case of purchase) at the time of purchase				
	Any investment on the land by way of development, construction etc.				
	Approximate Current market value	1,05,00,000/-			
(ii)	Non-Agricultural Land: Location(s) Survey number(s)				
	Area (Total measurement in sq. ft.)				
	Whether inherited property (Yes or NO)				
	Date of purchase in case of self acquired property				
	Cost of Land (in case of purchase) at the time of purchase				
	Any investment on the land by way of development, construction etc.				
	Approximate Current market value				
(iii)	Commercial Building (including apartments) Location(s) Survey number(s)				
	Built up Area (Total measurement in sq. ft.)				

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	Whether inherited property (Yes or NO)				
	Date of purchase in case of self acquired property				
	Cost of property (in case of purchase) at the time of purchase				
	Any investment on the property by way of development, construction etc.				
	Approximate Current market value				
(iv)	Residential Buildings (Including apartments.)	(i) Plot no. Balaji Bhajan Lal, Jata - 114			
	- Location(s)	(ii) Plot no. - 34A, Ichoda - H			
	- Survey number(s)	(i) 5,668 sq. ft (ii) House - 500 sq. ft			
	Area (Total measurement in sq. ft.)	(iii) House - 500 sq. ft			
	Built up Area (Total measurement in sq. ft.)	(iv) House - 500 sq. ft			
	Whether inherited property (Yes or NO)	Yes			
	Date of purchase in case of self acquired property				
	Cost of property (in case of purchase) at the time of purchase				
	Any investment on the land by way of development, construction etc.				
	Approximate Current market value	₹ 10,00,000/-			
(v)	Others (such as interest in property)				
(vi)	Total of Current Market Value of (i) to (v) above	₹ 1,75,00,000/-			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
 (Note: Please give separate details of name of Bank / institution, entity or individual and amount for ea

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dep.
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	S. B. I. 013 as On May 92. ₹ 7,86,950/-				
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan					

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	Any other liability			
	Grand total of liabilities			
(ii) Government Dues:				
Dues to departments dealing with government accommodation				
Dues to departments dealing with supply of water				
Dues to departments dealing with supply of electricity				
Dues to departments dealing with supply of telephones/mobiles				
Dues to departments dealing with government transport (including aircrafts and helicopters)				
Income Tax Dues				
Wealth Tax Dues				
Service Tax Dues				
Municipal /Property Tax Dues.				
Sales Tax Dues				
Any other dues				
Grand total of all Govt. dues				

(7) Details of profession or occupation:

- a. Self.....(Social Services)
 b. Spouse ..H.O.P.Wife

(8) My educational qualification is as under:

Intermediate, Ram Dohri Mestr High School, (Panthi), year - 1983, B.S.E.B. Path

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
 (Name of the School /College/ University and the year in which the course was completed.)**(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:**

1. Name of the candidate	Sh./Smt./Kum. Arun Singh
2. Full postal address	vill. Ajnara, Post Bhawana, Panthi, Dist. Panthi, Pin No. 209203
3. Number and Name of the constituency and state	213 - Lekhpal
4. Name of the Political party which set up the candidate (otherwise write 'Independent')	C.P.I. (M-L)
5. (a) Number of cases in which conviction order passed (other than those referred to in Form 26)	No.

Bharti

(A)

(c) Total number of Pending cases, where the court(s) have taken cognizance		TWO				
5.	PAN of	Year for which last Income Tax Return filed		Total Income Shows		
	(a) Candidate E0TPS7149 R	2021 - 2022		4,30,000/-		
	(b) Spouse:					
	(c) Dependents:					
6.	Details of Assets and Liabilities in rupees					
A.	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	209,0519.19	3,73,500			
B.	Immovable Asset					
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)					
(ii)	Approximate Current Market Price of Asset (Total Value)	1,75,00,000				
7.	Liabilities					
	(i) Government dues (Total)					
	(ii) Loans from Bank, Financial Institutions and others (Total)	7,86,850/-				
8.	Highest educational qualification:	Intermediate. Karm Bahadur Mishra High School, Garhali, Year: 1983, B.S.C.B.Patra				
	(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and above.

Verified at this the day of 201.....

DEPONENT

- (3)
- Note:
1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
 2. Affidavit should be sworn before an U/t/ Commissioner or Magistrate of the First Class or before a Notary Public.
 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
 4. The affidavit should be either typed or written legibly and neatly.